

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 131 & 132 of 2017 IN  
DFR No. 254 of 2017**

**Dated: 5<sup>th</sup> July, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra Aquaculture Farmers Association ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Prashant S. Kenjale

Counsel for the Respondent(s) : Mr. Buddy A. Ranaganadhan  
Mr. Raunak Jain for R-1

Ms. Yukti Anand  
Mr. Farman Ali for R-2

**ORDER**

Learned counsel for the appellant states that the appellant is willing to give bank guarantee as per the order passed by the Bombay High Court. However, Respondent No.2 has not yet indicated as to what should be the amount of bank guarantee. Learned counsel for Respondent No.2 states that Respondent No.2 needs certain data from the appellant. Learned counsel for the appellant states that he will contact Respondent No.2 and furnish the relevant data.

List the matter on **27.07.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/hks*